GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
LOK SABHA
UNSTARRED QUESTION NO. 1425
TO BE ANSWERED ON: 27.11.2019

REPORT ON DATA PROTECTION

1425 . SHRI SHANMUGA SUNDARAM K:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state :

(a)   whether the Government has received Justice B.N. Srikrishna Committee report on data protection;
(b)   if so, the details and the major recommendations thereof along with the action taken by the Government thereon;
(c)   whether the said committee report has any recommendation on the subjects such as personal, non-personal and supersensitive data and if so, the details thereof;
(d)   the categories of personal data identified in the report;
(e)   whether the Government has accepted the said categorisation of personal data by the committee report and if so, the details thereof; and
(a)   whether the Government has prepared any draft legislation with regard to data protection and if so, the details thereof including the details of provisions related to protection of non-personal data in the proposed legislation?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI SANJAY DHOTRE)

(a) and (b): Yes, Sir. The Ministry of Electronics and Information Technology (MeitY) on 31st July 2017, vide OM No.3(6)/2017-CLES, constituted a Committee of Experts under the Chairmanship of Justice B N Srikrishna, Former Judge, Supreme Court of India, to look into all aspects relating to personal data protection. The committee gave its report on 27th July, 2018. The Committee also submitted a draft Personal Data Protection Bill. Wide consultations were held on the draft bill and open feedback was invited on the contents of the bill. These are currently being processed and it is proposed to table the bill in Parliament.

(c), (d), (e) and (f): The committee in its report and the draft bill, proposed to categorise personal data into personal data, sensitive personal data and critical personal data. On the same lines as proposed by the Committee, it is proposed to categorize personal data into three categories of personal data namely personal, sensitive personal and critical personal data.

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